

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.
OA-1632/98
MA-1739/98

(A)

^ New Delhi this the 20th day of January, 1999.

Hon'ble Shri T.N. Bhat, Member(J)
Hon'ble Shri S.P. Biswas, Member(A)

Mrs. Vinod Salhotra,
W/o Sh. V.L. Salhotra,
R/o G-27/2, Rajouri Garden,
New Delhi. Applicant

(through Sh. Sarvesh Bisaria, advocate)

versus

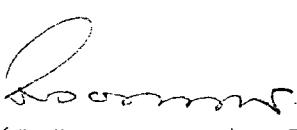
1. Lt. Governor,
through Chief Secretary,
Govt. of NCT of Delhi,
Sham Nath Marg,
Delhi.
2. Director of Education,
Govt. of NCT of Delhi,
Old. Sectt., Delhi. Respondents

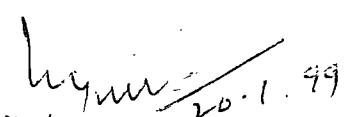
(Sh. M.D. Goyal, Dy. Education Officer, departmental
representative)

ORDER(ORAL)

Hon'ble Sh. T.N. Bhat, Member(J)

The departmental representative produces before us copies of certain documents including the copy of an account payee cheque ~~of~~ amounting to Rs.36615/- which is taken on record. It is stated that the relief claimed by the applicant in the O.A. has already been granted to her. In view of this statement, the O.A. has become infructuous and is disposed of as such. No costs.


(S.P. Biswas)
Member(A)


(T.N. Bhat)
Member(J)